

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 126(ND)/2016
CA NO.

CORAM:


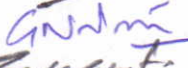

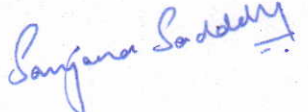
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016**

NAME OF THE COMPANY: Mr. C.M Narula
V/s
M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.

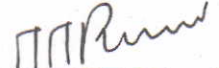
SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakesh Khanna	Adv	Resp 1, 2, & 3	
2.	NITIN GUPTA	Adv	Resp 1, 2, & 3	
3.	SANJEEV SARASWAT	Adv.	Resp. No 4	
4.	KRISHNENDU DATTA	} ADVS FOR PETITIONER		
5.	SANJANA SADDY			
6.	DINHAR TAKIAR			
7.	SHANTANU PARASHAR			

Order

We have heard the Ld. Counsel for the parties at some length. We are of the view that some preliminary issues would arise with regard to the maintainability of the petition. Opportunity is granted to the respondents to file short affidavits in that respect within a week. A copy in advance be furnished to the Ld. Counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter.

List for further consideration on 14.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)